

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.617/MP/2020

- Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for recovery of compensation deducted by PTC India Limited form Bharat Aluminium Company Limited (BALCO) allegedly for non-supply of power for the period February, 2012 to May, 2012.
- Date of Hearing : **23.8.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Bharat Aluminium Company Limited (BALCO)
- Respondents : PTC India Limited (PTCIL) and 2 Ors.
- Parties Present : Shri Hemant Singh, Advocate, BALCO
Shri Lakshyaved Singh, Advocate, BALCO
Shri Harshit Singh, Advocate, BALCO
Shri Ravi Kishore, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL
Shri Sidhant Kumar, Advocate, AP Discoms
Ms. Manyaa Chandok, Advocate, AP Discoms

Record of Proceedings

At the outset, learned counsel for the Respondent Nos. 2 & 3 submitted that he had been instructed to appear on behalf of the Respondents recently and, accordingly, sought time to file a reply to the Petition. The said request was not opposed by the learned counsel for the Petitioner.

2. Accordingly, the Commission adjourned the matter and permitted the Respondent Nos. 2 & 3 to file their replies within three weeks. The Petitioner was also permitted to file its rejoinder, if any, within two weeks thereafter. The Petitioner as well as the Respondent Nos. 2 & 3 were also directed to ensure that all parties are properly mapped on the e-filing portal of the Commission.

3. The Petition shall be listed for hearing on **25.10.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**